

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 246/TT/2019

Date: 14.7.2020

To,
Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i) Revision of transmission tariff of 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block, (ii) truing up of transmission tariff of 2014-19 tariff block and (iii) determination of transmission tariff of 2019-24 tariff block for LILO of Purnea-Dalkola 132 kV S/C line and extension at Purnea Sub-station in Eastern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 3.8.2020: -

- i. Excel file of tariff Forms for 2019-24 period.
- ii. Computation of revision of tariff of 2001-04, 2004-09 and 2009-14 tariff periods in linked excel format.
- iii. Whether any of the assets covered in the instant petition has been de-capitalized/ asset not in use during 2014-19 and 2019-24 periods? If so, provide details such as the date of de cap/asset not put to use, gross block, cumulative depreciation till the date of de-cap.

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Rajendra Kumar Tewari)
Bench Officer